

ORDER DATED 01-11-2002.

Despite service of copy of M.A.No.513/2002 on the learned Additional Standing Counsel (Mr.S.B.Jena, appearing for the Respondents) in this case, no objections were filed, inspite of several adjournments of this case on 11-07-2002, 23-07-2002, 14-08-2002 and 25-09-2002. Ultimately, at the hearing of M.A.No.513/2002, on 24-10-2002, the Respondents were directed to cause production of the service book of the Applicant for giving a finality to the case. This was done, because no objections were filed by the Respondents to the M.A.No.513/2002. However, on 24-X-2002, last, liberty was given to the Respondents to file their objections to the M.A.; which they have not done as yet. They have also not produced the Service Book of the Applicant today.

In the said premises, the Respondents are set-ex parte so far this M.A.No.513/2002 is concerned.

To give a finality to the M.A.No.513/2002, the Officer, who is incharge of the Office of the Chief General Manager, Telecom/General Manager, Telcom. Orissa Circle, Bhubaneswar (Respondent No.3) is directed to remain present in this Bench of the Tribunal on 8th of November, 2002 to answer the queries relating to this case.

13  
1005/SCA/01 O.A. No. 492/2001

Order dated 01-11-2002.

Hand over a copy of this order to the Learned Additional Standing Counsel Mr.S.B.Jena and a copy of this order be also sent to the Respondent No.3 BY FAX. Another copy of this MA be also handed over to Mr.A.K.Bose, learned Senior Standing Counsel for the Union of India in order to assist the case on the next date

Put up this case on 3-11-2002.

Or. dt. 1.11.02

Copy of order  
dt. 1.11.02 being

to R-3 by FAX.

copy of order <sup>sent</sup> may be handed over to Mr. S.B.  
Jena, A.C.

VICE-CHAIRMAN 1/11/2002  
01-11-2002  
MEMBER (JUDICIAL)

Dh  
5/11/02  
80

Or. dt. 1.11.02

Xerox copy of appointment letter and copy of representation letter by the petitioner.

For personal appearance to R-3 & production of relevant docs.

For further orders,

Benoy